

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Discussions have been held with the Issak-Muivah faction of the National Socialist Council of Nagaland.

(c) It is not in public interest to disclose such details at this stage.

(d) The Prime Minister in a statement to both the Houses of Parliament on 25 July, 1997 informed, *inter alia*, that after talks with the Issak-Muivah Group of the National Socialist Council of Nagaland, it has now been agreed to cease fire for 3 months with effect from 1 August, 1997 and embark upon Political level discussions.

[English]

Wild Life Sanctuaries

2146. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of wild life sanctuaries in the country having religious places inside them;

(b) whether due to rush of pilgrims and vehicles disturb the wild life of these sanctuaries; and

(c) if so, the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) to (c) The information is being collected from the State Governments/UTs and will be laid on the Table of the House.

Labours in KRIBHCO

2147. SHRI SOUMYA RANJAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Oriya labourers working in KRIBHCO at Surat have been removed from the services ;

(b) if so, the reasons therefor;

(c) whether the High Court of Gujarat have given any direction about the continuation of services of such labourers;

(d) if so, the details thereof;

(e) whether some of the units of KRIBHCO including Surat are locked out;

(f) if so, the reasons therefor;

(g) whether the Government have taken or propose to be taken some steps to regularise the services of labourers belonging to Oriya; and

(h) if so, the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) Does not arise.

(c) and (d) The High Court of Gujarat in February, 1994 ordered that contract labourers employed by the previous contractor would be continued even if the Urea bagging contract is awarded to another contractor. These instructions have been implemented.

(e) and (f) No, Sir.

(g) and (h) There is no proposal to regularise them as they are employees of contractor.

Ammonia and Urea Plants in Andhra Pradesh

2148. DR. T. SUBBARAMI REDDY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether DCL Polyesters Ltd., has drawn up plants to diversify into fertilizer industry by setting up Ammonia and Urea Plants in Andhra Pradesh with an estimated cost of Rs. 1600 crores;

(b) if so, the annual installed capacity per day of this project;

(c) whether any location has been found for setting up this project; and

(d) if so, the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM) : (a) to (d) DCL Polyesters Ltd., Hyderabad has formulated a project to set up a naphtha based ammonia-urea plant at Peddapuram, in East Godavari District of Andhra Pradesh at an estimated cost of Rs. 1600 crores for the manufacture of 2200 tonnes per day of urea.

Compensation to Farmers by IFFCO

2149. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether a large number of farmers have become jobless with the turning of their fertile fields into non-productive due to spreading of untreated chemical waste into them;

(b) whether the IFFCO Plant, Phulpur has not taken any steps to rehabilitate such farmers by enrolling them as farmers besides making suitable cash compensation to them;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government to provide jobs to the farmers by enrolling them as contractors?